

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 15**

**C.P. (IB)/4288(MB)2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 30.04.2024**

NAME OF THE PARTIES:      **M M ENTERPRISES V/s WHITE ROSE**  
**PROPERTIES PRIVATE LIMITED**

Section 9 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

1. Mr. Smit Shah, Advocate appeared for the Petitioner.
2. Mr. Sanjay Dubey, Advocate appeared for the Respondent.
3. Learned Counsel for the Respondent informs that GST through garnish notice has collected the amount lying in their bank account towards dues payable by the Petitioner and seeks time to place on record the facts contending that no amount/payments remains payable after this appropriation.
4. List this matter on **06.06.2024** for further consideration.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna